

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 205 OF 2020

Ms. Kavya Jagdish Shetty

..... Petitioner

V e r s u s

Union of India & anr.

..... Respondents

Mr. Jatin Ramaiya, Advocate for the Petitioner.

Mr. Pravin Faldessai, Standing Counsel for the respondent nos.1 and 2.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 21st September, 2020

P.C.

1. Heard Mr. Jatin Ramaiya, learned Counsel for the petitioner.
2. Mr. Pravin Faldessai, learned Standing Counsel, appears for the respondent no.1 and states that, for the present, he is waiving notice also on behalf of respondent no.2, subject to obtaining instructions from them on the issue as to whether they intend to engage any other Counsel on their behalf.

3. We direct the respondent no.2 to file a response to this petition. Besides, we direct the respondent no.2 to dispose off the petitioner's representation dated 28.08.2020 on or before the next date and place on record its decision accordingly.

4. The aforesaid direction is issued because Mr. Ramaiya, learned Counsel for the petitioner, pointed out that a similar petition was filed before the Hon'ble Apex Court and therein liberty was given to the petitioners to make a representation to the respondent no.2 and the respondent no.2 had undertaken to dispose off such representation expeditiously. Even the order of the Hon'ble Apex Court is placed on record by the petitioner.

5. This matter is now posted for further consideration on 06.10.2020.

M. S. JAWALKAR

M. S. SONAK, J.

arp/*